

F. No. J-16/2/2021-Judicial  
Government of India  
Ministry of Law and Justice  
Department of Legal Affairs  
(Judicial Section)

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Shastri Bhawan, New Delhi,  
Dated 30th December, 2021

**ORDER**

The President is pleased to **discharge** Shri Chetan Mittal, Advocate from his duties as Assistant Solicitor General of India for Punjab & Haryana High Court at Chandigarh with effect from the date of this order, consequently the name of Shri Chetan Mittal, Advocate occurring in this Department's earlier Order No. J-11014/5/2020-Judicial dated 08.09.2020 in table 'A' at serial number 2, stands deleted.


2. Hindi version of this order will follow.



(R. K. Srivastava)  
Joint Secretary & Legal Adviser

**Copy to:-**

1. PS to ML&J/PS to MSLJ/PS to Law Secretary/PS to Legislative Secretary/All Additional Secretaries/PS to all JS&LA in the Main Sectt.
2. PS to Attorney General of India/PS to Solicitor General of India/PS to Addl. Solicitors Generals of India.
3. The Registrar, Punjab & Haryana High Court at Chandigarh.
4. All the Asstt. Solicitors General of India in various High Courts.
5. Shri Chetan Mittal, Advocate, #235, Sector 21-A, Chandigarh-160022.
6. The Cash (LA) Section to stop the retainership fee to Shri Chetan Mittal, Advocate & ex-Asst. SGI with effect from the date of this order.
7. The Pay & Account Office, Department of Legal Affairs.
8. One copy of this order is uploaded on website of this Department i.e. [www.legalaffairs.gov.in](http://www.legalaffairs.gov.in) under tab 'Judicial Section' in the link 'List of empanelled counsel'.
9. Hindi unit, Department of Legal Affairs for Hindi translation of the order.
10. Guard File/Judicial Section with 5 spare copies.



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